## COURT-I

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NO. 668 OF 2017 IN APPEAL NO. 294 OF 2017 & IA NOS. 438 & 956 OF 2018

IA NO. 805 OF 2017 IN APPEAL NO. 295 OF 2017 & IA NO. 1083 OF 2017 & IA NOS. 821 & 955 OF 2018

IA NO. 809 OF 2017 IN APPEAL NO. 296 OF 2017 & IA NO. 1082 OF 2017 & IA NOS. 820 & 954 OF 2018

IA NO. 814 OF 2017 IN APPEAL NO. 297 OF 2017 & IA NO. 1081 OF 2017 & IA NO. 953 OF 2018

IA NO. 815 OF 2017 IN APPEAL NO. 298 OF 2017 & IA NO. 1080 OF 2017 & IA NO. 952 OF 2018

IA NO. 808 OF 2017 IN APPEAL NO. 299 OF 2017 & IA NO. 1079 OF 2017 & IA NO. 951 OF 2018

IA NO. 810 OF 2017 IN APPEAL NO. 300 OF 2017 & IA NO. 1078 OF 2017 & IA NO. 950 OF 2018

IA NO. 807 OF 2017 IN APPEAL NO. 301 OF 2017 & IA NO. 1077 OF 2017 & IA NO. 949 OF 2018

IA NO. 811 OF 2017 IN APPEAL NO. 302 OF 2017 & IA NO. 1076 OF 2017 & IA NO. 948 OF 2018

IA NO. 806 OF 2017 IN APPEAL NO. 303 OF 2017 & IA NO. 1075 OF 2017 & IA NO. 947 OF 2018

IA NO. 812 OF 2017 IN APPEAL NO. 304 OF 2017 & IA NO. 1074 OF 2017 & IA NO. 946 OF 2018

IA NO. 804 OF 2017 IN APPEAL NO. 305 OF 2017 & IA NO. 1073 OF 2017 & IA NO. 945 OF 2018

IA NO. 813 OF 2017 IN APPEAL NO. 306 OF 2017 & IA NO. 1072 OF 2017 & IA NO. 944 OF 2018

Dated: 17<sup>th</sup> September, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

**Eastern India Powertech Limited** 

.... Appellant(s)

## **Assam Electricity Regulatory Commission & Anr.**

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Sonia Nigam

Ms. Neha Khandelwal Mr. Sushil Jethmalani

Counsel for the Respondent(s) : Mr. Parinay Deep Shah

Ms. Ritika Singhal

Ms. Aradhna Tandon for R-1

Mr. Avijit Roy for R-2

Ms. Mallika Sharma Bezbaruah Mr. Hemanta Madhab Sharma for

**BGM** 

## <u>ORDER</u>

Heard.

The 2<sup>nd</sup> paragraph of order dated 11.09.2018 is amended by adding 'to 2<sup>nd</sup> respondent' and which shall be read as under:-

"Parties shall maintain status quo subject to appellant's depositing 25% of Rs.1.84 crores to 2<sup>nd</sup> respondent within four weeks' time i.e. on or before 09.10.2018 subject to outcome of Appeal nos. 294, 295, 296, 297, 298, 299, 300, 301, 302, 303, 304, 305 and 306 of 2017."

List these IAs for hearing on 28.11.2018.

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur) Chairperson

mk/tpd